

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।
IN THE INCOME TAX APPELLATE TRIBUNAL,
RAIPUR BENCH, RAIPUR

BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER
AND
SHRI ARUN KHODPIA, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA Nos.301 & 338/RPR/2024
निर्धारण वर्ष / Assessment Year : 2011-12

Amit Shukla
Ward No.10, Dhamdha Road,
Shankar Nagar, Kumhari,
Bhilai (C.G)-490 042
PAN: CSUPS8673M

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer-1(5),
Bhilai (C.G.)

.....प्रत्यर्थी / Respondent

Assessee by : Shri Amit Shukla, Assessee
Revenue by : Smt. Anubhaa Tah Goel, Sr. DR

सुनवाई की तारीख / Date of Hearing : 15.01.2025
घोषणा की तारीख / Date of Pronouncement : 16.01.2025

आदेश / ORDER**PER BENCH:**

The captioned appeals filed by the assessee are directed against the respective orders passed by the Commissioner of Income-Tax (Appeals), National Faceless Appeal Center (NFAC), Delhi, dated 24.04.2024 and 12.08.2023, which in turn arises from the orders passed by the A.O under Sec. 271(1)(c) and 147 r.w.s.144 of the Income-tax Act, 1961 (in short 'the Act') dated 14.06.2019 and 12.12.2018, both for the assessment year 2011-12.

2. The assessee appellant has filed a letter dated 16.12.2024, where he has sought liberty to withdraw the captioned appeals for the reason that he has opted for Direct Tax Vivad Se Vishwas Scheme, 2024. For the sake of clarity, the aforesaid letter dated 16.12.2024 is culled out as under:

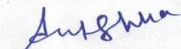
Sub:- Withdrawal of appeal for the A.Y.2011-12 - opting for Direct Tax Vivad Se Vishwas Scheme,2024

Ref:- Appeal No. ITA NO. 338/RPR/2024 AND ITA NO. ITA/301/RPR/2024

Hon'ble Sir,

This is in connection with my Appeal No.ITA NO. 338/RPR/2024 AND ITA NO. ITA/301/RPR/2024 for the A.Y.2011-12.It is most humbly submitted that as I have opted for Direct Tax Vivad Se Vishwas Scheme 2024, I wish to withdraw appeal filed with your good office. Copy of Form No. -2 and copy of challan of Rs. 429928/- are annexed herewith for your perusal. Please issue the N.O.C. as I have to upload proof of withdrawal alongwith Form-3 as per the Direct Tax Vivad Se Vishwas Rules, 2024.

Thanking you,
Yours faithfully,


(Amit Shukla)
Appellant

Enclosed- As above

3. Per contra, the Ld. Sr. Departmental Representative (for short 'DR') did not raise objection to the seeking of the withdrawal of the captioned appeals.

4. Considering the aforesaid facts, we herein permit the assessee appellant to withdraw both the aforementioned captioned appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order pronounced in open court on 16th day of January, 2025.

Sd/-
ARUN KHODPIA
(ACCOUNTANT MEMBER)

Sd/-
RAVISH SOOD
(JUDICIAL MEMBER)

रायपुर/ RAIPUR ; दिनांक / Dated : 16th January, 2025.

**SB, Sr. PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT, Raipur-1 (C.G)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच, रायपुर / DR, ITAT, Raipur Bench, Raipur.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.